

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-502**  
IB-502/ND/2023

**IN THE MATTER OF:**

National Agricultural Cooperative Marketing Federation Ltd. ....**Applicant**  
**Vs.**

Synergy Petro Products Pvt. Ltd.

.....**Respondent**

**SECTION**

U/s 9 of IBC

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Rupesh Kumar Sinha, Adv.

For the Respondent : Mr. S N Khanna, Adv.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present and sought time to argue the matter. Ld. Counsel on behalf of the Corporate Debtor is also present. As prayed by the Ld. Counsel on behalf of the Operational Creditor, list the matter on **22.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**